

Publication of the Indian edition of foreign magazines

†1895. SHRIMATI MAYA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have recently issued guidelines for publishing the Indian edition of foreign magazines relating to the matters other than news and current affairs; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI SUSHMA SWARAJ): (a) and (b) The Government has issued guidelines for publication of Indian editions of foreign technical, scientific and speciality magazines/periodicals/journals and foreign investment in Indian entities publishing scientific/technical/speciality magazines/periodicals/journals. A copy of the guidelines is given in the enclosed Statement. (Referred to the Statement appended to USQ No. 1893 (a) to (c).

Vacant posts of judges in SC and HCs

1896. SHRI SURESH PACHOURI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the posts of judges vacant in both Supreme Court as well as High Courts, State-wise;

(b) the reasons for not filling up of these vacant posts; and

(c) the steps taken for filling up of these vacancies?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY): (a) A statement showing the approved strength of the Supreme Court and each High Court, Judges in position and number of posts vacant as on December 5, 2002 is given in the Statement (*See below*)

(b) and (c) Government has been requesting the Chief Justices of the High Courts, Chief Ministers and the Governors of the States, from time to time to initiate proposals for filling up of the present and the anticipated vacancies during the next six months. They have last been reminded on October 28, 2002. As on December 5, 2002, the Government

†Original notice of the question was received in Hindi.